

**Complaints not attended by CPWD Office, Sector-12, R.K. Puram,
New Delhi**

2252. SHRI THOMAS SANGMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of complaints regarding weak wooden main doors, broken lawn iron gates, jafferyless boundaries, seepage and broken rainwater drainage pipes of Type- IV flats received by CPWD Enquiry Office, Sector-12, R.K. Puram, New Delhi during the last one year;

(b) whether it is a fact that most of these complaints have not been attended to by the concerned Enquiry Office;

(c) if so, the reasons therefor; and

(d) the action Government have taken to ensure that all the complaints are attended to within a time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) A total number of 267 complaints were received during the financial year 2009-10 and most of the complaints have been attended to.

(c) Does not arise.

(d) The pending complaints are monitored by the field staff of CPWD to ensure that all the complaints are attended promptly.

Recovery of land rent by major hotels in Delhi

†2253. SHRI SHANTA KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government is aware of the fact that, according to the report of Comptroller and Auditor General of India, eight major hotels of Delhi are indebted to Central Urban Development Ministry to the tune of Rs. 500 crores;

(b) if so, the steps being taken by Government to recover this amount; and

(c) the number of other such hotels in the capital of the country from whom the Government has yet to recover land rent and income?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) Yes, Sir.

(b) The major part of the dues outstanding is from hotels constructed on land allotted to NDMC, ITDC and DDA. Meetings were held in the Ministry with representatives of those organizations/agencies to expedite recovery of the dues. Branches/misuse notice, demand letter for misuse/unauthorized construction and show-cause notices have been depending upon the nature of each case.

(c) Delhi Development Authority has reported that ground rent and interest are outstanding in respect of six hotels.

†Original notice of the question was received in Hindi.